

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR CIVIL COURT

DISTRICT : SONITPUR
IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR

Misc (S/C) Case No. 22 of 2022
Smti Renuka Sobor, Petitioner

Serial No. of Orders	Date	Order	Signature
	<u>17-12-2022</u>	<p>This is an application u/s 372 of Indian Succession Act, 1925 praying for grant of Succession Certificate in respect of schedule property i.e. ₹1,42,527/- (Rupees One Lakh Forty Two Thousand Five Hundred Twenty Seven) only left by deceased Suraj Sobor in the Provident Fund No. 11023 E.M.P. No. P04348 of Phulbari Tea Estate, P.O. & Mouza- Balipara, Sonitpur, Assam.</p> <p>It is seen that petitioner Smti Renuka Sobor is a resident of Vill- Phulbari T.E., P.O. & Mouza- Balipara, P.S. Chariduar, District- Sonitpur, Assam. It is further stated that at the time of death, deceased left behind the following heirs namely, wife Smti Renuka Sobor (Petitioner) aged 28 years and son Sri Lilkan Sobor aged 6 years.</p> <p>It is also seen that deceased left no WILL or Letter of Administration or Probate in respect of estate of deceased i.e. the schedule property i.e. ₹1,42,527/- (Rupees One Lakh Forty Two Thousand Five Hundred Twenty Seven) only in the Provident Fund No. 11023 E.M.P. No. P04348 of Phulbari Tea Estate, P.O. & Mouza- Balipara, Sonitpur, Assam.</p> <p>On the basis of the application, notices were issued which were duly served. However, the son of deceased Sri Lilkan Sobor being minor is represented by his mother Smti Renuka Sobor the petitioner.</p>	

		<p>On being asked, the petitioner filed evidence-on-affidavit reiterating the facts narrated in the petition corroborating the stand taken in the petition u/s 372 of Indian Succession Act.</p> <p>In support of the contention, petitioner has submitted Death Certificate of deceased Suraj Sobor marked as Ext. 1, Provident Fund Certificate marked as Ext. 2, Aadhaar Card of petitioner marked as Ext. 3 and Gaonburah certificate of the minor son of deceased marked as Ext. 4.</p> <p>It is also seen that there is no legal impediment u/s 370 or any other law in granting Succession Certificate.</p> <p>Having been satisfied with the authenticity of facts, petitioner Smti Renuka Sobor appears to be appropriate person to get the Succession Certificate in respect of Schedule Property i.e. ₹1,42,527/- (Rupees One Lakh Forty Two Thousand Five Hundred Twenty Seven) only with up to date interest, if any, in the Provident Fund No. 11023 E.M.P. No. P04348 of Phulbari Tea Estate, P.O. & Mouza- Balipara, Sonitpur, Assam.</p> <p>Accordingly, succession certificate in favour of petitioner Smti Renuka Sobor in respect of schedule property of ₹1,42,527/- (Rupees One Lakh Forty Two Thousand Five Hundred Twenty Seven) only with up to date interest, if any, is granted subject to payment of requisite Court fee.</p> <p>Accordingly, the case is disposed of.</p>	<p>(C.B. GOGOI) District Judge Sonitpur, Tezpur</p>
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